

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(17)

RA 34/91 in OA 27/91

DATED: 22.8.91

SHRI JAMALUDDIN VS U.O.I.

ORDER

The respondent Union of India filed the R.A. against the order dated 28-1-1991 granting interim relief to the respondent applicant Jamaluddin. The respondents, petitioner were directed that the applicant should be allowed to continue in service after 31-1-1991 till further order, on the condition that if the applicant does not succeed in the O.A.; his service beyond 31-1-1991 shall not be counted for the purposes of calculating any of his retirement benefits. This R.A. was filed on 8-1-1991. In this R.A. M.P.No.455 was also filed by the petitioner, respondent of the OA, that the order dated 28-1-1991 be stayed till the disposal of the RA.

On 13-2-1991 it was ordered that both the above MP as well as RA be listed before the Bench as these relate to an interim order.

In the meantime on 26-4-1991 the OA of the above RA was decided on merit and the life of the interim order dated 24-1-1991 was extended for six months and by the time respondents were directed to dispose of by a reasoned order the representation dated 30-10-1990 of the applicant regarding the correction of his date of birth.

The RA was finally heard on 9-5-1991 i.e. much after the decision of the OA on 26-4-1991.

In the above circumstances this RA has become infructuous and is being rejected.

J.P. SHARMA

(J.P. SHARMA) 22/8/91
MEMBER (J)

(P.C.JAIN)

MEMBER (A)